

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 216**  
**IB-330/ND/2021**  
**IA- 1206/2024, IA-5801/2023, IA -3992/2023**  
**IA-1257/2024**

**IN THE MATTER OF:**

**Bibhuti Bhushan Biswas & Ors** ... **Applicant/Petitioner**

**Versus**

**M/S Ansal Properties and Infrastructure Limited** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Rajesh Bhardwaj and Adv. Harsh Tayal in I.A. No.5801/2023, Adv/ Awnish Kumar In IA-1206/2024 and IA -1257/2024

**For the Respondent** :

**For the CoC** : Adv. Rachit Mittal, Adv. Parish Mishra, Adv. Adarsh Srivastava

**For the RP** : Adv. Rakesh Kumar, Adv. Preeti kashyap, Adv. Ankit Sharma, Adv. Yash Dhawan

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

It is already 4.25 pm, the hearing of case would involve considerable time. Let the matter be listed on 03.06.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**